

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

O.A. No. 1277/90
T.A. No.

199

DATE OF DECISION 4-12-1990

Shri S.D.Kinra

Petitioner Applicant

Applicant in person.

Advocate for the Petitioner(s)

Versus
Union of India & ors.

Respondents

Shri N.S.Mehta,

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGEMENT(JUDGEMENT OF THE BENCH DELIVERED BY HON'BLE
MR. D.K.CHAKRAVORTY, MEMBER(A))

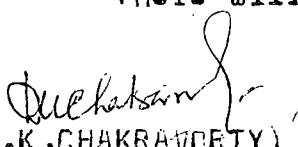
We have heard the applicant in person and the learned counsel for the respondents.

2. The relief sought in this application filed under Section 19 of the Administrative Tribunals Act, 1985 is to direct the respondents to reimburse the applicant the cost of hearing aids amounting to U.S.dollars 2050/- as per the rules relating to Foreign Exchange.
3. Shri N.S.Mehta, the learned counsel for the respondents states on instructions that the Ministry of External Affairs have agreed to relax the rules and reimburse the applicant, the cost of both the hearing

alids amounting to U.S.dollars 900 and U.S.dollars 1150. In view of this, the grievance of the applicant has already been met by the respondents and the application has become infructuous. The application is, therefore, dismissed as having become infructuous.

4. The respondents are directed to release the amounts due to the applicant within a period of one month from the date of receipt of this order.

There will be no order as to costs.


(D.K.CHAKRAVORTY)
MEMBER


(P.K.KARTHA)
VICE CHAIRMAN